

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) No. 755 of 2020

IN THE MATTER OF:

Sh. Sanjay Kumar Choudhary

...Appellant.

Versus

Creative Infraheights Pvt. Ltd. & Anr.

...Respondents.

Present:

For Appellant: Mr. Praveen Mahajan, Advocate.

For Respondent: Mr. Anshuj Dhingra, Advocate for R-1.

Mr. Vinod Chaurasia, Advocate for IRP.

ORDER
(Virtual Mode)

13.10.2020 The Respondent No. 1/Operational Creditor is yet to file Reply-Affidavit. The Reply-Affidavit may be filed within 10 days. Rejoinder, if any may be filed within a week, thereafter.

Parties may file brief Written-Submissions not more than three pages before next date. Copies of Judgments on which, parties want to refer and rely on at the time of arguments, may also be filed.

List the Appeal 'For Admission (After Notice) Hearing' on **03rd November, 2020.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

Basant B./md.